

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 1

IA No. 1100/2023, 1097/2023, 634/2024
In
CP (IB) No. 49(CH)2019
(Admitted)

IN THE MATTER OF:

Master Trust Limited ...Petitioner/ Financial Creditor

Vs.

Future Colonizers & Construction Limited ...Respondent/ Corporate Debtor

Under Section: 7, 30, 60(5), 66(1), IBC 2016

Order delivered on 23.07.2024

CORAM:

SH. ASHISH VERMA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the RP in IA No. 1100/2023,
1097/2023, 634/2024 : Mr. Karanveer Jindal, Advocate

For the Respondent No. 2 in
IA No. 1097/2023 : Mr. A.S. Shergil, Advocate

For the Respondent Nos. 1 &4 in
IA No. 1097/2023 and applicant in
IA No. 634/2024 : Mr. APS Madaan, Advocate
Ms. Vibhu Aggarwal, Advocate

For Respondent No. 3 : Already ex-parte vide order dated 11.06.2024

ORDER

IA No. 1097/2023

A date is requested by learned counsel for the RP for filing rejoinder. Let the same be filed within two weeks with a copy in advance to the counsel opposite. Learned counsels for the parties are directed to file short written submissions at least

two days before the next date of hearing after exchanging copies. List the matter on 08.08.2024.

IA No. 634/2024

Learned counsels for the parties are directed to file short written submissions at least two days before the next date of hearing after exchanging copies.

List the matter on 08.08.2024.

IA No. 1100/2023

List on 08.08.2024.

-sd-
(ASHISH VERMA)
MEMBER (T)

SM

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)